## GOVERNMENT OF INDIA (MINISTRY OF TRIBAL AFFAIRS) LOK SABHA

# **UNSTARRED QUESTION NO. 2439**

TO BE ANSWERED ON 14.12.2015

#### **DIFFICULTIES IN GETTING ST CERTIFICATES**

2439. SHRI HARISH MEENA: SHRI K.N. RAMACHANDRAN:

Will the Minister of TRIBAL AFFAIRS be pleased to State:

- (a) whether the Tribes are facing problems in getting ST certificates from the State authorities and if so, the details thereof;
- (b) whether Meena/Mina tribal community are also facing difficulties in obtaining ST certificates in Rajasthan and if so, the details thereof along with the corrective measures taken by the Union Government in this regard;
- (c) whether the National Commission on STs have issued instructions in this regard and if so, the details thereof;
- (d) whether the Union Government has noticed/received requests to remove the discripancies in the spelling of the names of Scheduled Tribes registered in the records; and
- (e) if so, the details thereof along with the corrective measures taken by the Union Government in this regard?

#### **ANSWER**

#### MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS

#### (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a) to (b): The Ministry of Tribal Affairs is the nodal Division for specification of Scheduled Tribes under Article 342 of the Constitution. The subject matter of issuance/verification of Scheduled Tribes certificates/social status rests with the concerned State Government/UT Administration. As per Gazette of India Notification "The Scheduled Caste and Scheduled Tribes Orders (Amendment) Act, 1976 (No. 108 of 1976) dated 20.09.1976 the 'Mina' community is listed at Sl. No. 9 in Scheduled Tribes list of Rajasthan.

The Constitutional bench of the Hon'ble Supreme Court in Case No. 652 of 2000 State of Maharashtra Vs. Milind and Ors. in its decision dated 28.11.2000 regarding the Orders issued under Articles 341 and 342 of the Constitution, had inter alia held,

that "The Scheduled Tribes Order must be read as it is, it is not even permissible to say that a tribe, sub-tribe, part of or group of any tribe or tribal community is synonymous to the one mentioned in the Scheduled Tribes Order if they are not so specifically mentioned in it".

In pursuance to the judgment 2-9-1994 of the Hon'ble Supreme Court in case of Kumari Madhuri Patil V/s Additional Commissioner, Tribal Development, Maharastra {(Civil Appeal No. 5854 of 1994 (arising out of SLP (Civil No. 14767 of 1993} , the Apex Court has given direction regarding to streamlining the procedures for issuance and verification of ST certificates and social status. The instructions of Hon'ble Apex Court have been conveyed to all States/UTs, from time to time.

- (c): National Commission for Scheduled Tribes informed that no such instructions have been issued by them.
- (d): The list of tribes are notified under Article 342 of the Constitution of India. The Government of India, on 15.6.1999, and further amended on 25.6.2002, has laid down the modalities for determining the claims for inclusion in, exclusion from and other modification in the Orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the concerned State Government, and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) are to be considered for amendment of legislation. The State Government / UT Administration have made recommendations for inclusion of communities as Scheduled Tribes/Changes in spelling of listed Scheduled Tribes/ modification of area restriction. A statement indicating State/UT-wise proposals for inclusion of communities as ST/modification of names of Scheduled Tribes/removal of area restrictions, in the list of Scheduled Tribes is annexed at Annexure.
- (e): Recommendation of State Governments/UT Administration has been processed in accordance with the extant modalities.

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### **Annexure**

Statement referred to Lok Sabha Unstarred Question No. 2439 regarding "Difficulties in getting ST certificates" raised by Shri Harish Meena and Shri K.N. Ramachandran to be answered on 14.12.2015, indicating the State/UT wise proposals received from the States/UTs for "inclusion of communities in Scheduled Tribes List"

## (Proposal received in last three years)

S. No.	Name of the States/UTs	Names of communities
1.	Assam	(i) Koch Rajbongshi
		(ii) Tai Ahom, Moran, Matak, Chutia,
		(iii) Amri Karbi, Karbi Mikir,
		(iv) Bodo Kachari,
		(v) 36 Tea Tribes communities
		(vi) Change of name from Miri to Mising
2.	Arunachal	(i) Yobin,
	Pradesh	(ii) Delete the word 'any Naga Tribe' and replace with Wancho, Nocte, Tangsa, Tutsa, Ollo
3.	Bihar	(i) Krishi, Vaishya/ Chasot as synonym of Kishan,
		(ii) Kamkar
		(iii) Lohar
4. Chhattisgarh (i) Pathari Saura, Sahara, Soura, Saonra, Saunra, Saora		(i) Pathari Saura, Sahara, Soura, Saonra, Saunra, Saora
		(ii) Mahra Bhuinya, Bhuiyan, Bhuyan, Bhuyya & Bhiyan (Draft Note for Cabinet) Dhanuhar, Dhanuwar

(Draft Note for Cabinet) (iii) Binjhia (iv) Rautia (v) Sabria (vi) Kisan (Draft Note for Cabinet) (vii) Banjara, Nayak (viii) Parganiha, Pradhan (ix) Dhuri, Dhoori (x) Kherwar, Kharwar (xi) Dhangad (xii) Dhimar, Kewat, Kahar and Mallah (xiii) Majhwar (xiv) Kodaku (xv) Tanwar Chhatri (xvi) Amnit, Amneet (xvii) Parhia (xviii) Kondh/Kond (xix) Bhuihar (xx) Pando (xxi) Nagwanshi and its phonetic variants (xxii) Bharia

		(xxiii) Gadba						
		(xxiv) Gond						
5.	Goa	Dhangar/ Gouly						
6.	Jammu &	Pahari, Argon						
	Kashmir							
7.	7. Jharkhand (i) Biar, Kolh (Teli),							
		(ii)Puran						
		(iii)Bhogta, Deshwari, Ganjhu, Dautalbandi (Dwalbandi), Patbandi, Raut, Maajhia and Khairi (Kheri)						
		(iv) Rautia						
		(v) Tamaria						
		(vi) Khangar						
		(vii) Mundari						
8 Karnataka (i) Gangamatha along with its 37 synonymous communities		(i) Gangamatha along with its 37 synonymous communities						
(ii) Talavara and Parivara		(ii) Talavara and Parivara						
(iii) Kuruba		(iii) Kuruba						
		(iv) Removal of area restriction of "Kaniyan, Kanyan (in Kollegal taluk of Mysore district) and inclusion of						
		Kani, Kaniya, Kaniyaru, Kaniyar, Kanisan						
		(v) Halakki Vokkalu						
		Kadu Golla, Hatti Golla and Adavi Golla						
9	Kerala	(i) Malayali						
		(ii) Kunduvadiyan						

		(iii) V	etan and Nayadi		
10	Madhya Pradesh	(i) Kamar (with area restrictions in Shahdol District)			
11	Odisha	(i)	Laban	(xliii)	Amanatia
		(ii)	Labana	(xliv)	Uram
		(iii)	Bhattada	(xlv)	Dhangara
		(iv)	Bhottara	(xlvi)	Oram / Uraon
		(v)	Bodo Bhottada	(xlvii)	Oraon Mudi (Mudi)
		(vi)	Sano Bhottada	(xlviii)	Bareng Jhodia Paroja
		(vii)	Bhuinya	(xlix)	Penga Paroja
		(viii)	Pauri Bhuyan / Paudi Bhuyan (PTG)	(I)	Pengu Paroja
		(ix)	Praja Bhuyan / Parja Bhuyan / Paraja	(li)	Porja
			Bhuyan/ Paroja Bhuyan/ Routali	(lii)	Selia Paroja
			Bhuyan	(liii)	Jhadua Bindhani
		(x)	Rajkoli Bhuyan / Rajkuli Bhuyan	(liv)	Kuvi Kandha
		(xi)	Paika Bhuyan / Paik Bhuyan /	(lv)	Kui Kandha
			Khandayat Bhuyan / Khandayat Paik	(lvi)	Budha Kondh / Budha Kandha / Budu Kondh / Dudu
			Bhuyan		Kandha / Buri Kandha
		(xii)	Bhumija	(Ivii)	Desua Kandha / Desi Kandha
		(xiii)	Singlal Bhumij / Singlat Bhumij	(Iviii)	Danguria Kandha / Dongria Kandha
		(xiv)	Tamodia Bhumij / Tamadia Bhumij /	(lix)	Kutia Kondh

		Tamudia Bhumij / Tamulia Bhumij /	(lx)	Pengu Kandha
		Tamundia Bhumij	(lxi)	Tikira Kondha /Tikiria Kandha
	(xv)	Chuktia Bhunjia (PTG)	(lxii)	Oriya Kandha /Odia Kandha
	(xvi)	Banda Paraja	(lxiii)	Bhima
	` ,	•	` ,	Bobili Saora
	(xvii)	Bonda Paraja	(lxiv)	
	(xviii)	Durua	(lxv)	Gontar Saora
	(xix)	Dhurua	(lxvi)	Jadu Savar
	(xx)	Dhurava	(Ixvii)	Jathi Savar / Jathi Saora
	(xxi)	Ollera Gadaba	(Ixviii)	Kampo Saora
	(xxii)	Sana Gadaba	(lxix)	Kapu Saora
	(xxiii)	Meria Gond (Maria Gond)	(lxx)	Kuduba Saora
	(xxiv)	Muria / Muria Gond	(lxxi)	Kurumba Saora
	(xxv)	Tanla Gauda	(lxxii)	Kumbi Saora
	(xxvi)	Kaur / Kaanr / Koanr / Kuanr /	(Ixxiii)	Laria Saora
		Kunwar / Kuanwar / Konwar	(lxxiv)	Malla Savar
	(xxvii)	Dudha Kharia	(lxxv)	Oriya Saora / Odia Saora
	(xxviii)	Pahadi Kharia (Hill Kharia)	(lxxvi)	Patra Savara
	(xxix)	Delki / Delki Kharia	(lxxvii)	Sudha Savar /Sudha Saora / Sudho Soura
	(xxx)	Nageswar	(lxxviii)	Tankla Savar / Kindal Savar
	(xxxi)	Kolha Lohara	(lxxix)	Vasu Saora / Basu Saora
	(xxxii)	Kol Kamar	(lxxx)	Kandha Kumbhar

		(xxxiii) Erenga Kolha	(Ixxxi) Paharia			
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		(xxxiv) Cherenga Kolha	(Ixxxii) Konda Reddy / Konda Reddi			
		(xxxv) Gampa Koya	(Ixxxiii) Muka Dora / Mooka Dora / Nuka Dora / Nooka Dora			
		(xxxvi) Gumpa Koya	(Ixxxiv) Saara			
		(xxxvii) Koitor	(Ixxxv) Jodia / Jhodia / Jhadia			
		(xxxviii) Mussara Koya / Musri Koya				
		(xxxix) Lodha Khadia				
		(xl) Mankidia				
		(xli) Erenga Munda				
		(xlii) Nagabansi Munda				
12 Punjab Bauria, Bazigar, Banjara, Bangala, Brara, Ghandhila, Nat and Sansi (including its 33 sub-ca						
		Bhedkut, Manesh, Gadria, Bachhbans, Kopet, Aheria, Tettlu, Bheria, Arhar, Bhantu, Chattu, Bhattu, Habura,				
		Kikan, Harrar, Khola, Behlowala, Biddu, Langeh, Singiwala, Kanjar, Mishkari, Bhaginarmaur, Kingicut, Dhe,				
		Kalkinar, Chaddi or Chadi, Birtwal, Biharia, Pakhwara, Haddon, Haria				
13	Sikkim	Thami, Bahun, Chhetri, Sanyasi (Jogi), Newar, Kirat Khambu Rai, Kirat Dewan, Sunuwar, Gurung, Mangar				
		and Bhujel				
14	Tamil Nadu	(i) Malayali Gounder				
		(ii) Narikoravan and Kurivikkaran				
		(iii) Kuruma, Kuruman, Kurumba, Kuruman Gounder, Kurumban and Kurumbar as synonyms of Kurumans				
		(iv) Badaga				
		(v) Yerukala				

		(vi) Valmiki			
15	Tripura	Darlong			
16	Uttarakhand	Balti			
17	Uttar Pradesh	<ul><li>(i) Gihar (Kanjar)</li><li>(ii) Gond, Dhuria, Nayak, Ojha, Pathari, Rajgond in the newly created districts of Sant Kabirnagar, Kushinagar, Chandauli and Santravidasnagar.</li><li>(iii) Banjara</li></ul>			
18	West Bengal	(i) Dhimal (ii) Kol (iii) Bhujel, Gurung, Mangar, Newar, Jogi, Khas, Rai, Sunuwar, Thami and Yakhha (Dewan)			
19	Puducherry	Irular (including Villi and Vettaikaran), Kattunayakan, Malaikuravan, Yerukkula and Kuruman			

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